ITEM NO.24 COURT NO.3 SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).57/2025

ROHINGYA HUMAN RIGHTS INITIATIVE (ROHRINGYA) & ORS. Petitioner(s)

VERSUS

GOVERNMENT OF NCT OF DELHI & ORS.

Respondent(s)

FOR ADMISSION

IA No. 20853/2025 - GRANT OF INTERIM RELIEF

Date: 28-02-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.

Mr. Manik Gupta, Adv.

Mr. Satya Mitra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1. The petitioner-Organization has filed the instant Writ Petition under Article 32 of the Constitution with the following prayers:
 - "A. For a writ, order or direction to the Respondents quashing circular dated 23.12.2024 at Annexure E-1 of the Delhi Government.
 - B. For a direction to the Respondents to grant admission to all Rohingya children free of cost whether or not the family has the Aadhar card and to allow children to participate in all examinations including 10th, 12th and graduation without government insistence on the Aadhaar Card.
 - C. For a direction to Respondents to extend all government benefits of education, free health services in government hospitals, subsidized food in PDS shops as available to Antyodya Anna Yojana (poorest of the poor) category, benefits under the Food Security Act, 2013 such as services in the Aanganwadis, etc. to Rohingya families as

are available to other citizens, irrespective of citizenship.

- D. For a direction to the Respondents to carry out surveys in the areas where the refugees live and to proactively facilitate admission of refugee children in Government schools/private schools, government/private hospitals free of cost.
- E. Pass any other order, direction, writ that this Hon'ble Court deems fit in the interest of justice."
- 2. Having heard learned Senior Counsel for the petitioners and on carefully perusing the material placed on record, we are of the considered view that the issue raised in the instant petition has been effectively answered by an order of this Court dated 17.02.2025, passed in SLP(C)No.1895/2025 (Social Jurist A Civil Rights Group vs. Municipal Corporation of Delhi & Anr.).
- 3. In view of the above cited order, we reiterate that the appropriate recourse for the Rohingya children would be to apply to the Government Schools for which they are claiming themselves eligible, and in the event of denial of admission, despite they are being entitled to such admission, the concerned child/children can approach the Delhi High Court. In the event of such a recourse being required, the petitioner-organization has graciously agreed to provide *pro bono* legal assistance to the children.,
- 4. With the liberty aforementioned, the Writ Petition stands disposed of.
- 5. As a result, the pending interlocutory application also stands disposed of.